



Central Electricity Regulatory Commission

6th, 7th & 8th Floor, Tower-B, World Trade Centre,

Nauroji Nagar, New Delhi-110029

Petition No. 486/TL/2024

Dated: 27.2.2025

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF

SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Section 14 of the Electricity Act, 2003 (the Act) has been made by **POWERGRID Ramgarh Transmission Limited**, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 for the amendment of the existing RTM transmission licence granted to POWERGRID Ramgarh Transmission Limited to include transmission project "Augmentation of transformation Capacity at 400/220 kV Fatehrahg-III PS(Section-1) by 400/200 kV, 1x500 MVA ICT(5th) (hereinafter referred to as the 'transmission scheme/project'). The scope of the project for which the existing RTM transmission licence is being amended is as under:

Augmentation of transformation Capacity at 400/220 kV Fatehrahg-III PS(Section-1) by 400/220 kV, 1x500 MVA ICT(5th):

Sl. No.	Scope of the Transmission Scheme	Capacity/km	Implementation Timeframe
1	Augmentation with Transformer at Fatehrahg-III PS (5th ICT at Section-1) along with associated transformer bays * 1 no 400 kV (AIS) (including associated tie bay) and 1 no of 220 kV (AIS) transformer bay	<ul style="list-style-type: none"> • 500 MVA 400/220 kV ICT - 1 no. • 400 kV ICT bay (AIS) (including associated tie bay) – 1 no. • 220 kV (AIS) ICT bay - 1 no. 	18 months from the date of issuance of OM by CTUIL
Total Estimated Cost:			Rs. 58.18 crores

- The Central Transmission Utility of India Limited, vide its letter dated 7.11.2024, has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.
- Based on the material available on the record, the Commission, vide order dated 26.2.2025 in Petition No. 486/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an Inter-State transmission licence to **POWERGRID Ramgarh Transmission Limited** before the Commission can be accessed at the www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 11.3.2025 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for the further hearing by the Commission on 13.3.2025. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary